BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 1305/2024

IN THE MATTER OF:

Karan Singh …Applicant

Versus

State of Uttarakhand & Ors. …Respondents

INDEX

S. No.	Particulars	Pg. No.
1.	Response Affidavit on behalf of Respondent No. 1	1 -7
2.	**Annexure R1** Copy of the authorization letter dated 05.04.2025	8
3.	**Annexure R2** Copy of the CPCB Guidelines dated 16.08.2021	9 - 17
4.	**Annexure R3** Copy of the notification dated 05.10.2021 bearing No. - //V-2/21/11 (LOUCO)/2003 issued by the Uttarakhand Government , Housing Section-2	18 - 21
5.	**Annexure R4** Copy of the letter dated 09.04.2025 bearing number 170/KPIC/Carti/2025-26.	22
6.	**Annexure R5** A site plan of the petrol retail outlet being the subject matter of the present application.	23
7.	**Annexure R6** Copy of the letter dated 18.06.2024 bearing number 420/ALC-I/2024	24
8.	**Annexure R7**	25 - 29

	Copy of the inspection report dated 20.03.2024 issued by the Executive Engineer, PWD, Haridwar along with its true translated copy	
9.	**Annexure R8** Copy of the letter dated 22.10.2024 bearing number P/CD/UC/141382 (P 610680).	30 - 31
10.	**Annexure R9** Copy of the letter dated 13.02.2025 bearing number 02 (1)/CFO-H/2025	32

THROUGH COUNSEL

ADARSH CHAMOLI
Counsel For Respondent No. 1
5, Lawyers' Chamber Block – I,
Delhi High Court, New Delhi
Mob: 8375955697
Email Id: adarshchamoli93@gmail.com

PLACE: NEW DELHI
DATE: 21.04.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 1305/2024

IN THE MATTER OF:

Karan Singh ...Applicant

Versus

State of Uttarakhand &Ors. ...Respondents

RESPONSE AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1

Most Respectfully Showeth:

I, Tej Bal Singh, S/o Late Shri Jitendra Bahadur, aged about 49 years, presently posted as District Supply Officer, Haridwar:

(Deponent)

I, the above name deponent, do hereby solemnly affirm and stated as hereunder:

1. That the deponent is presently posted as District Supply Officer, Haridwarand has been authorized by District Magistrate, Haldwani i.e. Respondent No. 1 to depose in the present matter and as such he is

1. fully conversant with the facts of the case and competent to swear the present Affidavit. Copy of the authorization letter dated 05.04.2025 is annexed as **Annexure R1**.

2. That the present matter pertains to allegations by the Applicant that Respondent No. 4 has setup a retail outlet within the radial distance of 50 m from the neighboring educational institutions. That this Hon'ble Tribunal had issued notice in the above captioned matter on 02.01.2025 and had directed the Respondents to file their respective responses. The relevant portion of the order dated 02.01.2025 is as follows:

NOTARY ★ ANIL KUMAR ★ NOTARY ADVOCATE HARIDWAR No. UK1 ... 2011 GOVT. of UTTARAKHAND

> "...
>
> *3. Issue notice to the respondents. Applicant is directed to serve the respondents and file the affidavit of service at least one week before the next hearing date. Respondents are directed to file their response/reply by way of affidavit at least one week before the next date of hearing through e-filing. If any respondent directly files the reply/affidavit without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.*
>
> *4. List on 22.04.2025"*

3. That according to the guidelines dated 07.01.2020 issued by the Central Pollution Control Board, no petrol retail outlet can be established within 30 meters of distance from any school, hospital (10

1. fully conversant with the facts of the case and competent to swear the present Affidavit. Copy of the authorization letter dated 05.04.2025 is annexed as **Annexure R1.**

2. That the present matter pertains to allegations by the Applicant that Respondent No. 4 has setup a retail outlet within the radial distance of 50 m from the neighboring educational institutions. That this Hon'ble Tribunal had issued notice in the above captioned matter on 02.01.2025 and had directed the Respondents to file their respective responses. The relevant portion of the order dated 02.01.2025 is as follows:

> "…
>
> *3. Issue notice to the respondents. Applicant is directed to serve the respondents and file the affidavit of service at least one week before the next hearing date. Respondents are directed to file their response/reply by way of affidavit at least one week before the next date of hearing through e-filing. If any respondent directly files the reply/affidavit without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.*
>
> *4. List on 22.04.2025"*

3. That according to the guidelines dated 07.01.2020 issued by the Central Pollution Control Board, no petrol retail outlet can be established within 30 meters of distance from any school, hospital (10

beds and above) and residential areas but if there is constrains in providing distance of more than 50 meters, then additional safety measures are to be implemented by such petrol retail outlet as per the standards of Petroleum and Explosives Safety Organisation (PESO). Copy of the CPCB Guidelines dated 16.08.2021 is annexe as **Annexure R2**.

4. That the State of Uttarakhand has also adopted the said guidelines and have incorporated the same by way of Building Construction and Development Bye-laws Amendment, 2021 which were notified vide notification dated 05.10.2021 bearing No. - //V-2/21/11 (LOUCO)/2003 T.C. Dehradun. Copy of the notification dated 05.10.2021 bearing No. - //V-2/21/11 (LOUCO)/2003 issued by the Uttarakhand Government , Housing Section-2 is annexed as **Annexure R3**.

NOTARY
ANIL KUMAR
NOTARY ADVOCATE
HARIDWAR
No. UK1?/#5/2011
GOVT. of UTTARAKHAND

5. It is submitted that the distance of the boundary wall of the Kunwer Prabha Inter College, Laldhang, Haridwar after crossing the road from the dispensing unit of the petrol retail outlet of M/s Yug Filling Station Laladhang has been estimated to be 41.5 meters. After the boundary wall, the distance of the main building of the school from the boundary wall is about 68 meters. Thus, the total distance of the dispensing unit from the school building is more than about 108 meters..In this regard,

the Principal Kunwar Prabha Inter College has also issued a no objection certificate regarding the distance of the school building from the dispensing unit being more than 100 meters. Copy of the letter dated 09.04.2025 bearing number 170/KPIC/Carti/2025-26 is annexed as **Annexure R4**. A site plan of the said petrol retail outlet is as also annexed along with the present affidavit and is annexed as **Annexure R5**.

6. It is further submitted that the District Magistrate, Haridwar vide his office letter number 420/ALC-I/2024 dated 18.06.2024, has issued a no objection certificate to M/s Yug Filling Station Laladhangfor operating the petrol retail outlet in accordance with the no objections received from various departments under Section 144 of Petroleum Rules-2002. Copy of the letter dated 18.06.2024 bearing number 420/ALC-I/2024 is annexed as **Annexure R6**. Copy of the inspection report dated 20.03.2024issued by the Executive Engineer, PWD, Haridwar along with its true translated copy is annexed as Annexed as **Annexure R7**.

NOTARY ANIL KUMAR NOTARY ADVOCATE HARIDWAR No. UK1... GOVT. of UTTARAKHAND

7. That in accordance with the no-objection issued by the District Magistrate, Haridwar, the concerned firm M/s Yug Filling Station Laladhanghas been granted permission by Respondent No. 4 to open its retail outlet in accordance with the explosives permit numberP/CD/UC/141382 (P 610680) dated 22.10.2024 issued by the

Deputy Chief Explosives Controller, Dehradun. Copy of the letter dated 22.10.2024 bearing number P/CD/UC/141382 (P 610680) is annexed as **Annexure R8**.

8. The concerned firmM/s Yug Filling Station Laladhang is also adopting the necessary safety standards as per the instructions given by the letter number 02 (1)/CFO-H/2025 dated 13.02.2025 of the Chief Fire Officer, Haridwar and in case of any non-compliance, the no objection can be revoked by the District Magistrate, Haridwar. Copy of the letter dated 13.02.2025 bearing number 02 (1)/CFO-H/2025 is annexed as **Annexure R9**.

NOTARY ANIL KUMAR NOTARY ADVOCATE HARIDWAR No. UK14(05)/2011 GOVT. OF UTTARAKHAND

9. That the contents of the Affidavit have been prepared under the instructions of the deponent and the same are true and correct and nothing material and has been concealed therefrom.

10. That the deponent undertakes to comply with any further directions that this Hon'ble Tribunal may pass in the present matter.

DEPONENT

VERIFICATION

Verified at Haridwar, Uttarakhand on 21 day of April 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

987
21/04/2025

NOTARY
ANIL KUMAR
NOTARY ADVOCATE
HARIDWAR
No. UK18(05)/2011
GOVT. of UTTARAKHAND

DEPONENT

IDENTIFIED BY

ATTESTED
Notary
Anil Kumar
Advcate
Tehsil Haridwar (U.K.)
Regd. No.-16(05)/2011

कार्यालय जिला मजिस्ट्रेट, हरिद्वार।

संख्याः— 239 /आयुध सहा0 /2025 दिनांकः— 05 अप्रैल, 2025

विषयः— मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या—1305/2024 करन सिंह बनाम उत्तराखण्ड राज्य एवं अन्य में शपथ पत्र दाखिल किये जाने के सम्बन्ध में।

जिला पूर्ति अधिकारी,
हरिद्वार।

उपरोक्त विषयक कन्सलटेन्ट(ज्यूडिसियल), मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली (एन.जी.टी.) के नोटिस दिनांक 10.01.2025(छायाप्रति संलग्न) का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या 1305/2024 करन सिंह बनाम राज्य एवं अन्य में पारित आदेश दिनांक 02.01.2025 की प्रति संलग्न करते हुए प्रकरण में अग्रिम तिथि 22.04.2025 से एक सप्ताह पूर्व शपथ पत्र के माध्यम से प्रतिउत्तर प्रस्तुत करने के निर्देश दिये गये हैं।

अपर सचिव, उत्तराखण्ड शासन, पर्यावरण संरक्षण एवं जलवायु परिवर्तन अनुभाग, देहरादून के पत्र संख्या— 213/XXXVIII—1—25—15(11)/2025 दिनांक 03.04.2025 द्वारा मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या 1305/2024 करन सिंह बनाम राज्य एवं अन्य के संबंध में वकालतनामा की प्रति संलग्न की गई है। जिसमें श्री आदर्श चमोली, पैनल एडवोकेट, चैम्बर न0—5, लायर चैम्बर्स, ब्लॉक—1, देहली हाईकोर्ट, नई दिल्ली को नामित किया गया है।

अतः आपको प्रकरण में अधोहस्ताक्षरी की ओर से शपथपत्र तैयार कराते हुए मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के समक्ष ससमय दाखिल किये जाने हेतु नामित करते हुए निर्देशित किया जाता है कि आप स्वयं श्री आदर्श चमोली, पैनल एडवोकेट, चैम्बर न0—5, लायर चैम्बर्स, ब्लॉक—1, देहली हाईकोर्ट, नई दिल्ली से सम्पर्क स्थापित करते हुए शपथपत्र दाखिल कराना सुनिश्चित करें। प्रकरण से सम्बन्धित मूल पत्रावली संलग्न कर इस निर्देश के साथ प्रेषित की जा रही है कि शपथ पत्र दाखिल किये जाने के उपरान्त मूल पत्रावली वापस करना सुनिश्चित करें।

संलग्नक—यथोक्त।

05.04.25

(कर्मेन्द्र सिंह)
जिला मजिस्ट्रेट,
हरिद्वार।

NOTARY GOVT. of UTTARAKHAND

जिला मजिस्ट्रेट हरिद्वार शस्त्र अनुभाग

Annexure R2

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

B-13011/1/2019-20/AQM

August 16, 2021

OFFICE MEMORANDUM

Sub: Addendum to the Guidelines for Setting Up of New Petrol Pumps issued on January 07, 2020 -regarding.

CPCB in compliance of the Hon'ble National Green Tribunal order dated January 18, 2019 in O.A. No. 86/2019: Gyanprakhash @ Pappu Singh Vs UoI & Ors. issued guidelines for Setting Up of New Petrol Pumps vide O.M. No. B-13011/1/2019-20/AQM/10809 dated January 07, 2020.

Hon'ble NGT vide further orders dated 23.07.2020 and 09.10.2020, in the matter of Suresh Mandaloi Vs. State of M.P & Ors. (O.A. No. 61 of 2019 (CZ)), directed MoEF&CC and CPCB to submit a report with regard to the minimum distance from water bodies to the petrol pump.

The matter was referred to the Expert Committee and the draft guidelines for implementation in case of petrol pumps near water bodies were prepared. The guidelines also specify the groundwater and soil sampling protocol, frequency of sample collection and the prescribed parameters and screening values to be adopted. The same monitoring protocol and parameters/ values (except for monitoring frequency) need to be adopted for petrol pumps covered under the guidelines dated January 07, 2020.

These draft guidelines were placed in public domain for seeking comments/suggestions from public and concerned stakeholders. These were reviewed by the Expert Committee and the guidelines have been finalised and are hereby issued as addendum to the earlier CPCB Guidelines dated January 07, 2020 for implementation by concerned stakeholders.

This issues with the approval of the Competent Authority.

(P.K. Gupta)
Additional Director& Divisional Head
AQM Div.

Encl.: As Above

To

1. All SPCBs/ PCCs (As per list enclosed) — *with a request to circulate to Commissioner of civil supplies or other similar authorities who look after issues related to petrol pumps at State/ UT level and District Collectors/ Commissioners /Deputy Commissioners*

List of Stakeholders

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No 33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'ParyavaranBhavan', Yupla Road, PappuNallah, Naharlagun 791110 Arunachal Pradesh
3	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 NayaRaipur 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board ParyavaranBhavan, Phase III, New Shimla 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board ParisaraBhavan, 4th & 5th floors Church Street, Bangalore 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvanathapuram – 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3rd & 4th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board ParyavaranParisar, E-5 Arera Colony Bhopal 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex – 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla.Thlanmual Peng, Aizawl Mizoram 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit VIII, Bhubaneshwar 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, III Rd, Adarsh Nagar, Prem Nagar, Patiala 147001, Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, JhalaneDungri Jaipur 302004, Rajasthan

NOTARY
ANIL KUMAR
NOTARY
21/12/
GOVT. OF UTTARAKHAND

23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok, Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai - 600032 Tamil Nadu
25.	The Member Secretary Telangana State Pollution Control Board ParyavaranBhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun - 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3rd floor, PICUP Bhavan, VibhutiKhand, Gomti Nagar, Lucknow 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board ParibeshBhavan Building, No.10-A, Block - LA, Sector 3, Salt Lake City, Kolkata 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor,ISBT Building,Kashmere Gate,Delhi-110006
31.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman - 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682555
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-600 005		---

NOTARY
ANIL KUMAR
NOTARY ADVOCATE
HARIDWAR
No. UK14/05/2011
GOVT. of UTTARAKHAND

2. Joint Secretary (Marketing)
   Ministry of Petroleum and Natural Gas, Govt. of India
   ShastriBhavan,
   New Delhi – 110001

3. Chief Controller of Explosives
   Petroleum and Explosive Safety Organization (PESO)
   A Block CGO Complex Fifth Floor Seminary Hills
   Nagpur-(Maharashtra) -440006

4. Director
   Legal Metrology
   Ministry of Consumer Affairs, Food and Public Distribution Deptt. of Consumer Affairs,
   Room No.461-A, Krishi Bhawan,
   New Delhi - 110 001

5. The Chairman,
   M/s. Bharat Petroleum Corporation Limited
   Bharat Bhavan, 4 and 6 Currimbhoy Road
   Ballard Estate, Mumbai 400 001

6. The Chairman,
   M/s. Hindustan Petroleum Corporation Limited
   Petroleum House, 17, Jamshedji Tata Road, Mumbai
   Maharashtra 400020

7. The Chairman,
   M/s. Indian Oil Corporation Limited
   Indian Oil Bhawan, G9, Ali Yavar Jung Marg
   Bandra East, Mumbai, Maharashtra 400 051

8. The Chairman,
   M/s. Shell India Markets Pvt. Ltd.
   Plot No. 7, Bangolore Hardware Park,
   Devanahalli Industrial Park
   MahadevaKodigehalli
   Bangalore- 562 149, Karnataka.

9. The Chairman,
   M/s Reliance Industries Limited,
   Maker Chambers - IV
   Nariman Point
   Mumbai 400 021, India

10. The Chairman,
    M/s. Nayara Energy Limited (Formerly Essar Oil Limited)
    5th Floor, Jet Airways Godrej BKC,
    Plot No. C-68, G Block
    BandraKurla Complex, Bandra East
    Mumbai- 450 051

NOTARY ANIL KUMAR NOTARY ADVOCATE HARIDWAR GOVT. of UTTARAKHAND

Copy to:

1. Joint Secretary
   CP Division
   Ministry of Environment, Forest and Climate Change
   Indira ParyavaranBhavan,
   Jorbagh Road, New Delhi – 110 003

2. Regional Director
   Regional Directorate, Lucknow
   PICUP Bhawan, VibhutiKhand, GomtiNagar,
   Lucknow– 226010

3. Regional Director
   Regional Directorate,Bengaluru
   A-Block, NisargaBhavan,
   1st and 2nd Floors, 7th D Cross, Thimmaiah Road, Shivanagar,
   Bengaluru-560079

4. Regional Director
   Regional Directorate, Bhopal
   Parivesh Bhawan, Paryavaran
   Parisar E-5, Arera Colony, Bhopal-462016

5. Regional Director
   Regional Directorate, Vadodara
   Parivesh Bhawan, Opp. Ward No. 10 VMC Office Subhanpura,
   Vadodara –390023

6. Regional Director
   Regional Directorate,Shillong
   "TUM-SIR". Lower Motinagar,
   Near Fire Brigade H.Q., Shillong–793014

7. Regional Director
   Regional Directorate,Kolkata
   'South end Conclave' Block-502, 5th & 6th Floor, 1582,
   Razidanga, Main Road, Kolkata- 700107

8. Regional Director
   Regional Directorate, Tamil Nadu
   Second Floor, No.77-A, South Avenue Road, Ambattur Industrial Estate, Ambattur Taluk, Thiruvallur District, Chennai- 600 058, Tamil Nadu.

9. Regional Director
   Regional Directorate, Chandigarh
   e-mail- gurnamsingh.cpcb@nic.in

10. Regional Director
    Regional Directorate, Pune
    e-mail - bksharma.cpcb@nic.in

11. PA to CCB
12. AO to MS
13. IT Division : for uploading on CPCB website

NOTARY
ANIL KUMAR
NOTARY ADVOCATE
HARIDWAR
GOVT. of UTTARAKHAND

ADDENDUM TO GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

The Hon'ble NGT vide orders dated 23.07.2020 and 09.10.2020, in the matter of Suresh Mandaloi Vs. State of M. P. & Ors. (O.A. No. 61 of 2019 (CZ)), directed MoEF&CC and CPCB to submit a report with regard to the minimum distance from water bodies to the petrol pump.

The matter was subsequently referred to the Expert Committee constituted by CPCB earlier in the matter of guidelines for setting up of new petrol pumps and the following addendum guidelines (to guidelines dated 07.01.2020) have been finalised for implementation in case of petrol pumps near water bodies:

a) All the surface water bodies irrespective of utility shall be protected from any possible contamination. These include lakes, ponds, streams, rivers, wetlands, canals and creeks, as per revenue records. Retail Outlets shall not be located within a distance of 50 meters from the nearest point of water bodies. In case of streams and rivers, the distance shall be considered from floodway. In case floodway is not defined, the distance shall be considered from firm banks/ edge of river. The siting criterion is to be implemented for all new petrol pumps where construction by OMCs starts post the issuance of these guidelines.

b) Retail outlets coming within 50 meter to 100 meter from the nearest point of surface water body shall have secondary containment by way of double walled tanks or concrete protection walls around Underground Storage Tank (UST).

c) Groundwater and soil quality monitoring near the premises of fuel retail outlets shall be conducted by OMCs once a year through E (P) Act, 1986 approved labs or labs with national/international accreditation. The monitoring shall be done for those Fuel Retail Outlets which are located within 100 meter from the nearest point of surface water bodies. These shall be applicable to all petrol pumps, regardless of the date of establishment. In case of any clarification and/or difficulty in obtaining samples for groundwater and soil quality monitoring, OMCs may seek

assistance of local administration/SPCB/PCC/CGWB. Protocol for soil and groundwater monitoring is annexed as Annexure-I.

d) Groundwater and soil quality monitoring shall also be conducted by OMCs before installation of the new fuel retail outlet, for those retail outlets coming up within 100 meter from the nearest point of surface water bodies.

NOTE: These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders, Notifications such as Wetlands (Conservation and Management) Rules, 2017, Coastal Regulation Zone (CRZ) Notification, 2011 etc. The other measures, prescribed in CPCB guidelines for setting up of new petrol pumps dated 07.01.2020, for containment and treatment of spillages, check on leakages from USTs, treatment and disposal of sludge removed from underground tanks during cleaning, measures for protection of workers' health, audit of all protection measures and monitoring system implemented at petrol pumps, shall also apply to the fuel retail outlets falling in the criteria specified above.

Monitoring protocol specifying the prescribed parameters and screening values annexed with these guidelines (other than the monitoring frequency), shall also be adopted for those retail outlets where CPCB guidelines dated 07.01.2020 are applicable.

These guidelines shall be reviewed from time to time.

Annexure-I

Protocol for monitoring quality of soil and groundwater near the premises of fuel retail outlets

Samples of groundwater being used for drinking purposes shall be collected from at least three different directions with reference to the retail outlet. The sampling point should be preferably within 50m distance from the underground storage tank location at the retail outlet. The samples shall be analysed for the following parameters:

Table 1.

Sr. No.	Parameter	Screening Values
1.	Total petroleum hydrocarbons (C_{10} -C_{40})	**0.6mg/L**
2.	BTEX	i. Benzene- **0.01mg/L** ii. Toluene- **0.7mg/L** iii. Xylene-**0.5mg/L**
3.	Methyl Tertiary Butyl Ether	**13µg/l**
4.	Total PAH	**0.0001mg/l**

Further, soil sample shall be collected from a borehole within the premises of the fuel retail outlet adjacent to the Underground Storage Tank (UST) pit. The depth of bore hole should be up to 1m below the bottom of the storage tank level. Soil samples shall be analysed for the following parameters:

Table 2.

Sr. No.	Parameter	Screening Values(mg/kg)
1.	Total petroleum hydrocarbons (TPH)	5000
2.	Benzene	5
3.	Toluene	30
4.	Xylene	50
5.	Methyl Tertiary Butyl Ether	100
6.	Total PAH	40

Ground water and soil quality monitoring shall be conducted by OMCs once a year through E (P) Act, 1986 approved labs or labs with national/international accreditation and the reports are to be submitted to SPCB. The soil monitoring shall be done in first six months while groundwater monitoring shall be done in the next six months.

In case of exceedance of screening by any parameter, or in case of leakage resulting in soil/groundwater contamination, the measures/steps as prescribed in the guidelines for setting up of petrol pumps dated 07.01.2020 shall be taken up. Assessment and remediation shall be carried out as per the guidelines issued by MoEF&CC and CPCB.

NOTARY
ANIL KUMAR
NOTARY ADVOCATE
HARIDWAR
No. UK18(05)/2011
GOVT. of UTTARAKHAND

ATTESTED
Notary
Anil Kumar
Advcate
Tehsil Haridwar (U.K.)
Regd. No.-16(05)/2011
21/4/22

उत्तराखण्ड शासन
आवास अनुभाग–2
संख्या– /V-2/21/11(एल०यू०सी०)/2003 T.C
देहरादून, दिनांकः 05 अक्टूबर, 2021

अधिसूचना

उत्तराखण्ड नगर नियोजन एवं विकास अधिनियम, 1973 की धारा 57 में प्राप्त शक्तियों का प्रयोग करते हुए, भवन निर्माण एवं विकास उपविधि, 2011 (समय–समय पर यथा संशोधित) में अग्रेत्तर संशोधन की दृष्टि से श्री राज्यपाल निम्नलिखित उपविधि प्रख्यापित किये जाने की संहर्ष स्वीकृति प्रदान करते हैंः–

भवन निर्माण एवं विकास उपविधि संशोधन, 2021

राज्य सरकार द्वारा निर्गत भवन निर्माण एवं विकास उपविधि, 2011 (समय–समय पर यथा संशोधित) के अध्याय–7 के बिन्दु संख्या– 7.14 (II) एवं (III) में फिलिंग स्टेशन से संबंधित निम्नलिखित मानकों, जिनका उल्लेख स्तम्भ–1 में है, को तालिका के स्तम्भ–2 के अनुसार प्रतिस्थापित कर दिया जायेगा :–

7.14 फिलिंग स्टेशन/फिलिंग कम सर्विस स्टेशन–यथा पेट्रोल, डीजल, CNG, LPG आदि
(II) भू–खण्ड की स्थिति एवं अपेक्षायें –

स्तम्भ–1				स्तम्भ–2				
वर्तमान प्राविधान				नवीन प्राविधान				
क्र0 सं0		मैदानी क्षेत्र में नगर निकाय सीमान्तर्गत / पर्वतीय क्षेत्र में	मैदानी क्षेत्र में नगर निकाय सीमा से बाहर			पर्वतीय क्षेत्र	मैदानी क्षेत्र: नगर निकाय सीमा अंतर्गत/ राष्ट्रीय राजमार्ग का वह क्षेत्र, जिसमें 20,000 से अधिक आबादी अवस्थित है	मैदानी क्षेत्र: नगर निकाय सीमा के बाहर
1.	पहुँच मार्ग की न्यूनतम चौड़ाई	18.0 मी0	30.0 मी0	1– पहुँच मार्ग की न्यूनतम चौड़ाई का निर्धारण निम्नानुसार होगा। (अ) महायोजना में प्रस्तावित न्यूनतम मार्गाधिकार (ROW) तथा		12.0 मी0	18.0 मी0	30.0 मी0
	–	–	–	(ब) मार्गाधिकार की विद्यमान न्यूनतम चौड़ाई*		9.0 मी0	12.0 मी0	15.0 मी0
	राष्ट्रीय व प्रांतीय राजमार्ग पर स्थित फिलिंग स्टेशन में मार्ग मध्य से भू–खण्ड की स्थिति	30.0 मी0	30.0 मी0	राष्ट्रीय व प्रांतीय राजमार्ग पर स्थित फिलिंग स्टेशन में मार्ग मध्य से भू–खण्ड की स्थिति	राष्ट्रीय राजमार्ग/ प्रान्तीय राजमार्ग	मार्गाधिकार से संबंधित विभाग की अनापत्ति अनुसार अथवा महायोजना होने पर महायोजना अनुसार, जो भी अधिक	15.0 मी0 अथवा महायोजना में प्रस्तावित अनुसार अथवा NH/PWD/ मार्गाधिकार से सम्बन्धित विभाग से प्राप्त अनापत्ति अनुसार, जो भी	20.0 मी0 अथवा महायोजना में प्रस्तावित अनुसार अथवा NH/PWD/ मार्गाधिकार से सम्बन्धित विभाग से प्राप्त अनापत्ति अनुसार, जो भी

				मार्ग मध्य से अपेक्षित मार्गाधिकार (जिसे मार्गाधिकार हेतु छोड़ने उपरान्त		हो।	अधिक हो।	अधिक हो।
	–	–	–	भू–खण्ड सीमा का निर्धारण होगा)	अन्य मार्ग	महायोजना होने पर महायोजना अनुसार अथवा 6.00 मी0 अथवा PWD/ मार्गाधिकार से सम्बन्धित विभाग की अनापत्ति अनुसार, जो भी अधिक हो	महायोजना में प्रस्तावित अनुसार अथवा 9 मीटर अथवा PWD/ मार्गाधिकार से सम्बन्धित विभाग से प्राप्त अनापत्ति अनुसार, जो भी अधिक हो।	15.0 मी0 अथवा महायोजना में प्रस्तावित अनुसार अथवा PWD/ मार्गाधिकार से सम्बन्धित विभाग से प्राप्त अनापत्ति अनुसार, जो भी अधिक हो।

*महायोजना प्रभावी न होने की दशा में मार्गाधिकार की विद्यमान न्यूनतम चौड़ाई का प्राविधान ही प्रभावी होगा तथा जहाँ महायोजना प्रभावी है, वहाँ पर "अ" व "ब" दोनों मानक पूर्ण होने चाहिए।

स्तम्भ–1				स्तम्भ–2			
पूर्व प्राविधान				नवीन प्राविधान			
2.	मार्ग के एक ओर दो फिलिंग स्टेशन की परस्पर दूरी मैदानी क्षेत्र में नगर निकाय सीमान्तर्गत/पर्वतीय क्षेत्र में 300.0 मी0 तथा प्रश्नगत तालिका के बिन्दु–3 में वर्णित क्रासिंग/टी–जंक्शन का आशय उपविधि में प्रस्तर 7.15 "किसान सेवा केन्द्र में निम्नानुसार वर्णित अनुसार होगा। क्रासिंग/टी– जंक्शन का आशय मैदानी व पर्वतीय क्षेत्र में क्रमशः 9.0 मी0 व 6.0 मी0 तथा इससे अधिक चौड़े मार्ग के मिलान बिन्दु से ही परिभाषित होगा।"	**मैदानी क्षेत्र में नगर निकाय सीमान्तर्गत /पर्वतीय क्षेत्र में**	**मैदानी क्षेत्र में नगर निकाय सीमा से बाहर**	Divided मार्ग के एक ओर दो फिलिंग स्टेशन के मध्य की परस्पर दूरी तथा undivided मार्ग के दोनों ओर आमने– सामने फिलिंग स्टेशन की मार्ग लम्बाई के साथ–साथ की दूरी।	**पर्वतीय क्षेत्र**	**मैदानी क्षेत्र** **नगर निकाय सीमा अंतर्गत/ राष्ट्रीय राजमार्ग का वह क्षेत्र, जिसमें 20,000 से अधिक आबादी अवस्थित हो**	 **नगर निकाय सीमा के बाहर**
		300.0 मी0	1.00 किलो मीटर		300.0 मी0	300.0 मी0	1000.0 मी0
3	मार्गों के क्रासिंग/ टी–जंक्शन से फिलिंग स्टेशन का प्रवेश व निकास की न्यूनतम दूरी	60.0 मी0	60.0 मी0	मार्गों के क्रॉसिंग/टी–** जंक्शन/ इंटरसेक्शन/ मीडियन गैप से फिलिंग स्टेशन के प्रवेश/निकास की न्यूनतम दूरी। Divided मार्ग पर ऐसे टी–जंक्शन/इंटर सेक्शन, जो प्रस्तावित फिलिंग स्टेशन के समक्ष स्थित मीडियन के दूसरी ओर स्थित हो, जिससे ट्रैफिक	60.0 मी0	100.0 मी0	राष्ट्रीय राजमार्ग/ प्रान्तीय राजमार्ग – 300.0 मी0 मुख्य जनपदीय मार्ग अथवा महायोजना में प्रस्तावित चौड़ाई/ विद्यमान चौड़ाई न्यूनतम 15.0 मी0 हो – 240.0 मी0

				conflict न हो, इस प्रकार के टी–जंक्शन / इंटरसेक्शन का प्रभाव प्रस्तावित फिलिंग स्टेशन पर न होने के दृष्टिगत ऐसे जंक्शन का संज्ञान नहीं लिया जायेगा।			अन्य जनपदीय मार्ग अथवा महायोजना में प्रस्तावित चौड़ाई / विद्यमान चौड़ाई न्यूनतम 12.0 मी0 हो– 200.0 मी0

**क्रासिंग / टी–जंक्शन का आशय मैदानी व पर्वतीय क्षेत्र में क्रमशः 9.0 मी0 व 6.0 मी0 तथा इससे अधिक चौड़े मार्ग के मिलान बिन्दु से ही परिभाषित होगा।

7.14 फिलिंग स्टेशन / फिलिंग कम सर्विस स्टेशन–यथा पेट्रोल, डीजल, CNG, LPG आदि

(III) भूखण्ड का आकार

स्तम्भ–1					स्तम्भ–2			
पूर्व प्राविधान					नवीन प्राविधान			
क्र0 सं0		मैदानी क्षेत्र में नगर निकाय सीमा से बाहर	मैदानी क्षेत्र में नगर निकाय सीमान्तर्गत / पर्वतीय क्षेत्र में	एफ0 ए0 आर0	मैदानी क्षेत्र में नगर निकाय सीमा से बाहर	मैदानी क्षेत्र में नगर निकाय सीमान्तर्गत / राष्ट्रीय राजमार्ग का वह क्षेत्र, जिसमें 20,000 से अधिक आबादी अवस्थित है	पर्वतीय क्षेत्र में	एफ0ए0 आर0
1.	फिलिंग स्टेशन	35.0 X 35.0 वर्गमीटर	20.0X 20.0 वर्गमीटर	0.05	35.0 X 35.0 वर्गमीटर	30.0 X 30.0 वर्गमीटर (राष्ट्रीय राजमार्ग पर) शेष पर 20.0 X 20.0 वर्गमीटर	20.0 X 20.0 वर्गमीटर	0.05

नवीन प्राविधानः

(1) नवीन प्राविधानः (मा0 राष्ट्रीय हरित अधिकरण के आदेश दिनांकः– 18 जनवरी, 2019 OA NO. 86 / 2019 एवं आदेश दिनांकः 27–07–2020 एवं 09–10–2020 OA NO. 61 of 2019) फिलिंग स्टेशन की स्थिति निम्नानुसार सुनिश्चित की जायेगी :–

(i) नदी, नाले, जलाशय, भूगर्भीय स्रोत, स्प्रिंग इत्यादि से फिलिंग स्टेशन की न्यूनतम दूरी 50.0 मी0 सुनिश्चित की जायेगी। इसमें Flood plain का संज्ञान लेते हुये Flood plain से न्यूनतम 50.0 मी0 दूरी सुनिश्चित की जायेगी।

(ii) आवासीय क्षेत्र / भवन, स्कूल / कॉलेज, अस्पताल से न्यूनतम दूरी 50.0 मी0 सुनिश्चित की जायेगी। PESO द्वारा निर्धारित safety मानकों का अनुपालन होने पर उक्त दूरी 30.0 मी0 तक की जा सकेगी। इसी प्रकार विद्यमान फिलिंग स्टेशन के 50.0 मी0 अर्द्ध व्यास में आवासीय भवन, स्कूल / कॉलेज, अस्पताल (10 शय्याओं से अधिक) इत्यादि की अनुमन्यता नहीं होगी।

(iii) High Tension Line के नीचे फिलिंग स्टेशन अनुमन्य नहीं होगा।

(2) राष्ट्रीय राजमार्ग पर प्रस्तावित फिलिंग स्टेशन हेतु MORTH द्वारा समय–समय पर निर्गत दिशा–निर्देश अनुसार एवं तत्क्रम में सम्बन्धित विभाग द्वारा निर्गत अनापत्ति अनुसार फिलिंग स्टेशन की स्थापना मान्य होगी।

(3). INDIAN ROAD CONGRESS (IRC-12-2009) "Guidelines for areas location and layout of road side fuel stations and service station" में " Enforcement of right of way and building lines" अंतर्गत IRC-73 code के मानकों का अनुपालन आवश्यक होगा।

(शैलेश बगौली)
सचिव

संख्या–1647/V-2/2021–11(एल0यू0सी0)/2003 टी0सी0 तद्दिनांक

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1– अपर मुख्य सचिव, मा0 मुख्यमंत्री, उत्तराखण्ड शासन।
2– स्टाफ ऑफीसर, मुख्य सचिव, उत्तराखण्ड शासन।
3– आयुक्त, गढ़वाल मण्डल, पौड़ी/कुमाँयू मण्डल, नैनीताल।
4– उपाध्यक्ष, मसूरी देहरादून विकास प्राधिकरण, देहरादून/हरिद्वार–रूड़की विकास प्राधिकरण, हरिद्वार/उपाध्यक्ष, समस्त जिला स्तरीय विकास प्राधिकरण, उत्तराखण्ड को इस आशय से प्रेषित है कि उक्त उपविधि को सम्बन्धित प्राधिकरण अपने बोर्ड से स्वीकृत कराते हुए अंगीकृत करेंगे। यदि किसी प्राधिकरण को स्थानीय आवश्यकताओं एवं परिस्थितियों के दृष्टिगत उपविधि में किसी प्रकार के संशोधन/परिवर्तन/परिवर्द्धन की आवश्यकता हो तो ऐसी स्थिति में सम्बन्धित प्राधिकरण तद्विषयक संशोधन के प्रस्ताव को औचित्य सहित प्राधिकरण बोर्ड के अनुमोदन के साथ शासन को उपलब्ध करायेंगे।
5– संयुक्त मुख्य प्रशासक, उत्तराखण्ड आवास एवं नगर विकास प्राधिकरण, देहरादून।
6– मुख्य नगर एवं ग्राम नियोजक, नगर एवं ग्राम नियोजन विभाग, उत्तराखण्ड, देहरादून।
7– निदेशक, राजकीय मुद्रणालय, रूड़की, हरिद्वार, उत्तराखण्ड को इस आशय से प्रेषित है कि प्रश्नगत उपविधि को असाधारण गजट के विधायी परिशिष्ट में 100 प्रतियाँ मुद्रित करते हुए शासन को उपलब्ध कराने का कष्ट करेंगे।
8– निजी सचिव, मा० आवास मंत्री, उत्तराखण्ड को मा० मंत्री जी के संज्ञानार्थ।
9– गार्ड फाईल।

(चिरंजी लाल)
अनु सचिव

कुँवर प्रभा इण्टर कॉलेज

लालढांगहरिद्वार (उत्तराखण्ड) Mob :9012913581

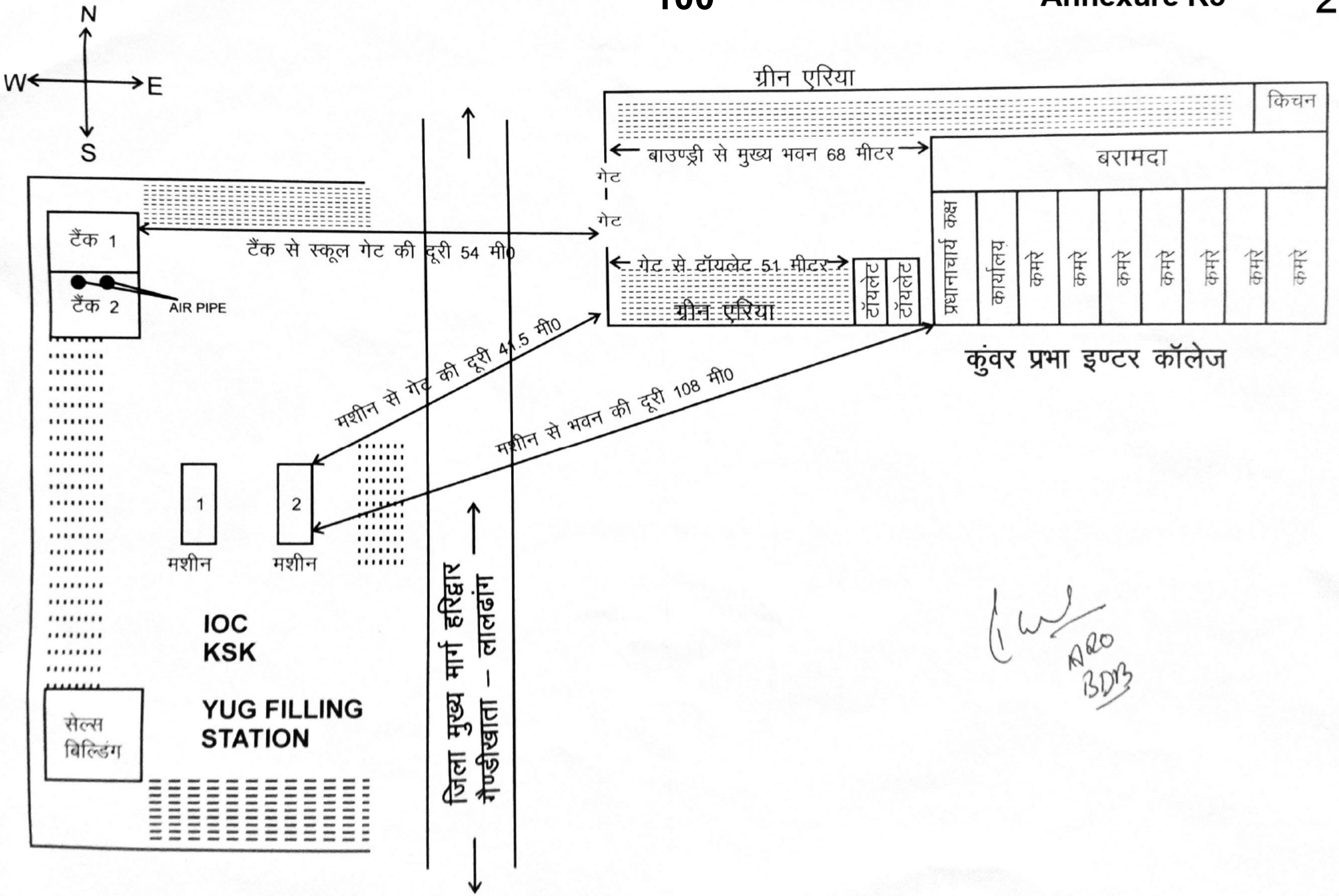
पत्रांक 170/ KPIC / Certi / 2025-26 दिनांक 09-04-2025

अनापत्ति प्रमाण पत्र

प्रमाणित किया जाता है कि कुँवर प्रभा इण्टर कॉलेज लालढांग हरिद्वार की बाउंड्रीवाल की लालढांग मुख्य मार्ग से दूरी 12.5 मीटर है तथा विद्यालय के मुख्य भवन की लालढांग मुख्य मार्ग से दूरी 80.5 मीटर है। जोकि मुख्य मार्ग से विद्यालय के मुख्य भवन तक ग्रीन बेल्ट के अन्तर्गत आता है। इंडियन ऑयल कॉर्पोरेशन के युग फिलिंग स्टेशन (किसान सेवा केन्द्र) लालढांग, हरिद्वार की विद्यालय के मुख्य भवन से दूरी 100 मीटर से अधिक है। इंडियन ऑयल कॉर्पोरेशन के युग फिलिंग स्टेशन (किसान सेवा केन्द्र) लालढांग, हरिद्वार से विद्यालय को किसी प्रकार की दुर्घटना होने की सम्भावना नही है ।

09/4/25

PRINCIPAL
Kunwar Prabha Inter College
Laldhang (Haridwar)


N
W
E
S
ग्रीन एरिया
किचन
बाउण्ड्री से मुख्य भवन 68 मीटर
बरामदा
गेट
गेट
टैंक 1
टैंक से स्कूल गेट की दूरी 54 मी0
गेट से टॉयलेट 51 मीटर
टॉयलेट
टॉयलेट
प्रधानाचार्य कक्ष
कार्यालय
कमरे
कमरे
कमरे
कमरे
कमरे
कमरे
कमरे
टैंक 2
AIR PIPE
ग्रीन एरिया
मशीन से गेट की दूरी 41.5 मी0
कुंवर प्रभा इण्टर कॉलेज
मशीन से भवन की दूरी 108 मी0
1
2
मशीन
मशीन
IOC
KSK
सेल्स बिल्डिंग
YUG FILLING STATION
जिला मुख्य मार्ग हरिद्वार
गैण्डीखाता – लालढांग

ARO BDB

No Objection Certificate
[See rule 144]

No- 420 /ALC-I /2024

Date- ~~MAY~~ 18/06/, 2024

With reference to the application No- DDN DO/NRO/LALDHANG Dated 07-03-2024 submitted by Divisional Retail Sales Head Indian Oil Corporation Limited Dehradun and in pursuance of rule 144 of the Petroleum Rules, 2002, there is no objection for granting licence under the Petroleum Rules, 2002 to Indian Oil Corporation Limited for storage of retail outlet in premises at survey No-/Gata No/ Khasra No- 95 Village Laldhang Tehsil hardwar District Hardwar State Uttrakhand as shown in the site plan duly endorsed and enclosed herewith.

(1) The following particulars have been considered while issuing this no objection certificate, that,
(a) possession of the site by the applicant is lawful and authorisation from land owner or lease holder for developing premises under these rules for storage of petroleum products;
(b) interest of public, specially the facitlities like schools, hospitals or proximity to places of public assembly and the mitigating measures, if any, is provided;
(c) traffic density and impact on traffic;
(d) conformity of proposal to the local or area development planning;
(e) accessibility of the site to fire tenders in case of emergency and preparedness of fire services for combating the emergencies;
(f) genuineness of purpose;
(g) any other matter pertinent to public safety;

District Magistrate
Hardwar

कार्यालय जिला मजिस्ट्रेट, हरिद्वार।

प्रतिलिपि निम्नलिखित को इस आशय से प्रेषित कि विभाग द्वारा जिन प्रतिबन्धों/शर्तो के अधीन अनापत्ति निर्गत किये जाने की संस्तुति/आख्या प्रस्तुत की गयी है, उनका पूर्ण रूप से अनुपालन कराना सुनिश्चित करे। आवेदक द्वारा प्रतिबन्धों/शर्तो का उल्लघंन किये जाने की दशा में सम्बन्धित के विरूद्व नियमानुसार कार्यवाही प्रस्तावित करने का कष्ट करें।

1. वरिष्ठ पुलिस अधीक्षक,हरिद्वार।
2. उप जिला मजिस्ट्रेट, हरिद्वार।
3. जिला पूर्ति अधिकारी,हरिद्वार को इस निर्देश के साथ कि रिटेल आउटलेट स्टेशन स्थापित होने के उपरान्त तत्काल निरीक्षण कर आख्या इस कार्यालय को उपलब्ध कराना सुनिश्चित करें।
4. सचिव, एच.आर.डी.ए. हरिद्वार।
5. मुख्य अग्नि शमन अधिकारी हरिद्वार को उपरोक्तानुसार आवश्यक कार्यवाही हेतु।
6. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, नगरीय, हरिद्वार।
7. डिविजनल रिटेल सेल्स हैड इंडियन ऑयल कॉर्पोरेशन लिमिटेड, देहरादून ।

कार्यालय जिला मजिस्ट्रेट हरिद्वार * शस्त्र अनुभाग *

जिला मजिस्ट्रेट,
हरिद्वार

कार्यालय अधिशासी अभियन्ता
प्रान्तीय खण्ड, लो.नि.वि., देवपुरा, हरिद्वार

UTTARAKHAND

Phone/FAX No. 01334-227446,E-Mail ID – eepdhar@rediffmail.com

पत्रांक : / दिनांक : /03/2024

सेवा में,

प्रभारी अधिकारी(आयुध),
कृते जिला मजिस्ट्रेट,
हरिद्वार।

विषय :– **उ0प्र0श0वि0भू0 अधिनियम की धारा–6 के अधीन आवेदन पत्र मैसर्स इण्डियन ऑयल कॉरपोरेशन लिमिटेड द्वारा ग्राम लालढांग तहसील व जिला हरिद्वार में खसरा सं. 95 में प्रस्तावित रिटेल आउटलेट की स्थापना हेतु अनापत्ति प्रमाण–पत्र के सम्बन्ध में।**

मार्ग का नाम :– गैन्डीखाता–लालढांग मुख्य जिला मार्ग (मुख्य जिला मार्ग)

कि.मी. सं0 :– किमी. 8.00 (है0मी0 4–6) मार्ग के बांयी ओर

संदर्भ :– आपका पत्रांक 361/शस्त्र सहायक–1/2024(एनओसी) दिनांक 12.03.2024

महोदय,

उपरोक्त विषयक पत्र द्वारा प्राप्त प्रस्तावित रिटेल आउटलेट की स्थापना हेतु खण्डीय अमीन एवं संबंधित सहायक अभियंता द्वारा प्रस्तावित स्थल की जांच कराई गई, आख्या निम्न प्रकार है :–

1. मार्ग एवं लो0नि0वि0 की भूमि का सत्यापन कर लिया गया है। प्रस्तावित रिटेल आउटलेट गैन्डीखाता–लालढांग मुख्य जिला मार्ग के वर्तमान कि0मी0 8.00 है0मी0 4–6, मार्ग के बांयी ओर प्रस्तावित है।
2. मुख्य जिला मार्ग हेतु उत्तर प्रदेश मेन्टीनेन्स मैनुअल के तालीका संख्या–2 में, मुख्य जिला मार्ग पर कन्ट्रोल लाईन व बिल्डिंग लाईन हेतु 15.25 मी0 दूरी न्यूनतम दर्शाई गई है, जबकि उक्त प्रस्तावित नक्शे में मार्ग के मध्य से कन्ट्रोल लाईन व बिल्डिंग लाईन 20.60 मी0 अंकित है तथा रिटेल आउटलेट मशीन मार्ग के मध्य से 21.60 मी0 पर दर्शाई गई है। अतः मानचित्र में दर्शाई गई दूरियों के अनुसार निर्माण किये जाने में यातायात में कोई बाधा उत्पन्न नहीं होगी।
3. प्रस्तावित रिटेल आऊटलेट निर्माण, नगर निगम क्षेत्र के बाहर व आबादी क्षेत्र के अन्दर है।
4. रिटेल आऊटलेट पर पैट्रोल एवं एच.एस.डी. लेने आने–जाने वाले वाहनों को खड़ा होने के लिए पर्याप्त/सुरक्षित स्थान रिक्त रखना होगा एवं रास्तों पर साइन बोर्ड, लाल बत्ती आदि की व्यवस्था करनी होगी।
5. यदि भविष्य में मार्ग चौड़ा किया जाता है तो आवेदक/कम्पनी को भूमि उपलब्ध कराने में कोई आपत्ति नहीं होगी।
6. रिटेल आउटलेट की स्थापना से पहले पानी की निकासी हेतु क्रॉस ड्रेनेज पुलिया का निर्माण आवश्यक है। पुलिया के ऊपरी स्लैब का लेविल मार्ग से कम से कम 30 सेमी0 नीचा हो।
7. अग्निशमन विभाग से अनापत्ति प्रमाण पत्र लिया जाए तथा समय–समय पर सम्बन्धित विभाग से अग्निशमन सम्बन्धी उपकरण एवं संयत्रों की जांच करानी होगी।
8. संलग्न साइट प्लान के अनुसार ही लो.नि.वि. की भूमि छोड़कर बॉउन्ड्री लाईन के बाद बफर स्ट्रीप बनाया जाये।
9. यदि भविष्य में मार्ग उच्चीकृत्त होता है तो उच्चीकृत्त मार्ग के नियमों का पालन करना होगा। यदि भविष्य में मार्ग के चौड़ीकरण हेतु भूमि की आवश्यकता पड़ती है तो भूमि उपलब्ध करानी होगी।
10. स्वामित्व सम्बंधी अभिलेखों का सत्यापन राजस्व विभाग से अवश्य करा लिया जाये।

संलग्न :– मानचित्र 1 प्रति।

अधिशासी अभियन्ता
प्रान्तीय खण्ड, लो.नि.वि., हरिद्वार

पत्रांक : 817/12A दिनांक : 20 /03/2024

1. प्रतिलिपि मैसर्स इण्डियन ऑयल कॉरपोरेशन लिमिटेड, 25–निम्बूवाला, गढी कैन्ट, देहरादून (उत्तराखण्ड) को सूचनार्थ प्रेषित।
2. प्रतिलिपि श्री केशव लाल आर्य, सहायक अभियंता, प्रान्तीय खंड, लो0नि0वि0, हरिद्वार को सूचनार्थ प्रेषित।
3. प्रतिलिपि प्राविधिक वर्ग, प्रान्तीय खण्ड, लो0नि0वि0, हरिद्वार को सूचनार्थ प्रेषित।

20/3/24

अधिशासी अभियन्ता
प्रान्तीय खण्ड, लो.नि.वि., हरिद्वार

Scanned with OKEN Scanner

//TRUE TRANSLATED COPY//

Office of Executive Engineer
Provincial Section, PWD, Devpura, Haridwar
Phone/FAX No. 01334-227446,
E-Mail ID - eepdhar@rediffmail.com

Letter No.:________ /_____ Dated ____.03.2024

To,

The Officer-in-Charge (Ordnance).
For District Magistrate,
HARIDWAR

Subject: - Application under Section-6 of U.P.S.B.B Act for No Objection Certificate for establishment of anticipated retail outlet in Khasra No. 95 in Village Laladhang Tehsil and District Haridwar by M/s Indian Oil Corporation Limited.

Road Name:Gandikhata - Laladhang Main District Road (Main District Road)

Km. No: Km. 8.00 (0m 4-6) on the left side of the road

Ref: Your letter no. 361/Arms Assistant - 1/2024 (NOC) dated 12.03.2024

Sir,

This is in relation to the formation of the projected retail outlet received through the above subject letter, the proposed site was scrutinized by the Divisional Amin and the concerned Assistant Engineer, the report is as under :

1. The road and PWD land have been confirmed. The planned retail outlet is proposed on the left side of the present Km 8.00 Hect. Mtr 4-6 of Gandikhata-Laldhang Main District Road.

2. In relation to Main District Road, in the Table No.2 of Uttar Pradesh Maintenance Manual, 15.25m distance is displayed as minimum for control line and building line on Main District Road, whereas in the said proposed map, control line and building line are noticeable 20.60m from the centre of the road and retail outlet machine is displayed at 21.60m from the middle of the road. Hence, there will be no hindrance in traffic if the construction is done as per the distances displayed in the map.

3. The planned retail outlet construction is outside the Municipal Corporation zone and inside the occupied area.

4. A number of adequate /safe space will have to be kept unused for parking of vehicles coming and going to get petrol and HSD at the retail outlet and

provisions for sign boards, red lights etc. will have to be made on the roads.

5. If the road is broadened in future, then the applicant /company will have no objection in providing land.

6. Before setting up a retail outlet, it is required to construct a cross drainage culvert for water drainage. The level of the upper slab of the culvert should be at minimum 30 cm lower than the road.

7. The No Objection Certificate should be obtained from the Fire Department and the fire connected equipment and plants should be tested from time to time by the concerned Department.

8. The buffer strip should be made after the boundary line leaving the land of PWD as per the attached site plan.

9. If the road is elevated in future then the rules of the elevated road should be followed. If land is required for broadening the road in future then land should be made available.

10. The ownership verification of related records should be done from the Revenue Department.

Encl :- 1 copy of map.

Sd/-
Executive Engineer
Provincial Division, PWD,
Haridwar

Letter No.: 817/KA dated 10.03.2024

1. Copy referred to M/s Indian Oil Corporation Limited, 25 -Nimbuwala, Garhi Cantt, Dehradun (Uttarakhand) for information.

2. Copy referred to Shri Keshav Lal Arya, Assistant Engineer, Provincial Division, PWD, Haridwar for information.

3. Copy referred to Technical Class, Provincial Division, PWD, Haridwar for information

Sd/-
Executive Engineer
Provincial Division, PWD,
Haridwar

//TRUE TRANSLATED COPY//

भारत सरकार
Government of India
वाणिज्य और उद्योग मंत्रालय
Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)
Petroleum & Explosives Safety Organisation (PESO)
42/1, इंदिरा नगर,, एशियन स्कूल के पास
देहरादून- 248006
42/1, Indira Nagar,
Near Asian School,
Dehradun - 248006

E-mail : **cedehradun@explosives.gov.in**
Phone/Fax No : **0135-2769780**

संख्या /No. : **P/CD/UC/14/1382 (P610680)** दिनांक /Dated : **22/10/2024**

सेवा में
/To,

M/s. INDIAN OIL CORPORATION LIMITED,
INDIAN OIL CORPORATION LIMITED ,
25 NIMBUWALA GARHI CANTT DEHRADUN,
25 NIMBUWALA GARHI CANTT DEHRADUN,
Dehradun,
Taluka: Dehradun,
District: DEHRADUN,
State: Uttarakhand
PIN: 248003

विषय /Sub : **Khasra No, 95, RO on Haridwar to Laldhang at Khasra No. 95, Village- Laldhang, Tehsil- Haridwar, Dist- Haridwar, LALDHANG, Hardwar, Taluka: Hardwar, District: HARIDWAR, State: Uttarakhand, PIN: 246763** में पेट्रोलियम वर्ग **A,B Retail Outlet** ।
Petroleum Class **A,B Retail Outlet** at **Khasra No, 95, RO on Haridwar to Laldhang at Khasra No. 95, Village- Laldhang, Tehsil- Haridwar, Dist- Haridwar, LALDHANG, Hardwar, Taluka: Hardwar, District: HARIDWAR, State: Uttarakhand, PIN: 246763**

महोदय
/Sir(s),

कृपया आपके पत्र क्रमांक **OIN1782149** दिनांक **18/10/2024** का अवलोकन करें ।

Please refer to your letter No. **OIN1782149** dated **18/10/2024**

विषयान्तर्गत पेट्रोल पम्प में निम्नलिखित पेट्रोलियम पदार्थों के वर्ग तथा मात्रा के भंडारण के लिए पेट्रोलियम नियम, 2002 के अधीन प्ररूप - XIV में स्वीकृत तथा दिनांक **31/12/2030** तक वैध अनुज्ञप्ति संख्या **P/CD/UC/14/1382 (P610680)** दिनांक **22/10/2024** भेजी जा रही है ।

Licence No. **P/CD/UC/14/1382 (P610680)** dated **22/10/2024** granted in Form XIV under the Petroleum Rules, 2002 and valid till **31/12/2030** for the storage of the following kind and quantities of Petroleum at the subject petrol pump is forwarded herewith.

<%----%> <%----%><%----%>

पेट्रोलियम का विवरण /Description of Petroleum	किलोलीटरों में अनुज्ञप्त क्षमता /Quantity licenced in KL

वर्ग क प्रपुंज पेट्रोलियम /Petroleum Class A in bulk	**20.00 KL**
Petroleum Class A, otherwise than in bulk	**NIL**
वर्ग ख प्रपुंज पेट्रोलियम /Petroleum Class B in bulk	**20.00 KL**
Petroleum Class B, otherwise than in bulk	**NIL**
Petroleum Class C in bulk	**NIL**
Petroleum Class C,otherwise than in bulk	**NIL**
कुल क्षमता /Total Capacity	**40.00 KL**

कृपया पेट्रोलियम नियम 2002 के अधीन बनाए गए नियम 148 में दी गई प्रक्रिया का कडाई से पालन करें तथा अनुज्ञप्ति के नवीकरण हेतु समस्त प्रपत्रों को अनुज्ञप्ति की वैधता समाप्ती की तारीख या उससे पूर्व to **Controller of Explosives, Dehradun**, so as to reach his कार्यालय को प्रेषित करें । Please follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents for the Renewal of the licence to **Controller of Explosives, Dehradun**, so as to reach his office on or before the date on which Licence expires.

यह अनुमोदन/ अनुमति अन्य प्राधिकारियों से आवश्यक अनुमति/क्लीयरन्स प्राप्त करने से या यथा लागू अन्य् विधियों से छूट नही देती है । This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

भवदीय /Yours faithfully,

((डॉ. जी. के. पाण्डे)
(Dr. G. K. PANDEY))
उप मुख्य विस्फोटक नियंत्रक
Dy. Chief Controller of Explosives
कृते विस्फोटक नियंत्रक
For Controller of Explosives
देहरादून/Dehradun

Copy forwarded to :-

1. The District Magistrate, HARIDWAR(Uttarakhand) with reference to his NOC No NOC DRNG Dated 18/06/2024

For Controller of Explosives
Dehradun

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट: http://peso.gov.in देखें)
(For more information regarding status,fees and other details please visit our website: http://peso.gov.in)

Note:-This is system generated document does not require physical signature.

Disclaimer : This page gives the latest action taken by this organization on your application. This page is made available for the information of concerned applicant/licensee only. All efforts have been made to secure this information. However, PESO will not be responsible for any misuse of the information by unauthorized persons including the hackers.

कार्यालय मुख्य अग्निशमन अधिकारी जनपद हरिद्वार।

ईमेल–cfohdr.ukfs@gmail.com फोन नं0–01334–265700

पत्रांकः न–2(1)/सीएफओ–एच/2025 दिनांकः फरवरी 13, 2025

स्वामी/प्रबन्धक
मैसर्स युग फिलिंग स्टेशन,
खाता नं0–95 ग्राम लालढांग,
तहसील व जिला हरिद्वार।

विषयः अग्निशमन सुरक्षा सम्बन्धी अनापत्ति प्रमाण पत्र के **Pre-Operational** के सम्बन्ध में।

कृपया आपके आवदेन यूनिक नम्बर–**71489854**, दिनांकः **27.01.2025** जो कि Uttarakhand Fire and Emergency Services के वेब पेज पर प्राप्त हुआ है, के अनुसार अग्निशमन सुरक्षा व्यवस्था का निरीक्षण अग्निशमन अधिकारी मायापुर, हरिद्वार द्वारा किया गया। अग्निशमन अधिकारी मायापुर, हरिद्वार की निरीक्षण आख्या दिनांकः **05.02.2025** के अनुसार अग्निशमन सुरक्षा व्यवस्था अग्निजोखिम के अनुरूप संतोषजनक पायी गयी, समस्त अग्निशमन यन्त्र कार्यशील दशा में है तथा अनापत्ति प्रमाण पत्र जारी किये जाने की संस्तुति की गयी है।

उपरोक्त भवन/संस्थान एक ***पैट्रोल पम्प*** है। जिसके प्लाट का क्षेत्रफल ***1225*** वर्ग मी0 है तथा उक्त भवन का क्षेत्रफल (Covered Area) ***32*** वर्ग मी0 है। भवन/संस्थान की ऊँचाई ***03*** मी0 है।

अतः उत्तराखण्ड शासन, गृह अनुभाग–03 की अधिसूचना संख्या–342/xx-3/2021-2(39)/2006 देहरादून दिनांकः 29 नवम्बर, 2021 के अनुपालन में दिनांकः **13 फरवरी 2025 से 12 फरवरी 2028 (3वर्ष) तक** के लिये प्राथमिक अग्नि उपकरणों सम्बन्धी कार्यशीलता प्रमाण–पत्र प्रदान किया जाता है कि निम्न शर्तो का पालन किया जाये।

1. संस्थान में स्थापित फायर एक्सटिंग्यूशरों को निम्न प्रकार समय समय पर चैक किया जाना आवश्यक है।
   - ➢ संस्थान में प्रतिदिन निरीक्षण कर यह देखा जाये कि उपलब्ध फायर एक्सटिंग्यूशरों का पहुँच मार्ग बाधा मुक्त हो।
   - ➢ संस्थान में प्रत्येक माह फायर एक्सटिंग्यूशरों के डिस्चार्ज पाईप, नोजल एवं सेफ्टी क्लिप को चैक किया जाये।
   - ➢ संस्थान में प्रत्येक छमाही सी0ओ0टू0 फायर एक्सटिंग्यूशरों का वजन एवं ए0बी0सी0 फायर एक्सटिंग्यूशरों का प्रेशर चैक किया जाये।
   - ➢ संस्थान में प्रत्येक वर्ष फायर एक्सटिंग्यूशरों का Performance Test (प्रयोग कर) किया जाये।
   - ➢ संस्थान में उपलब्ध ए0बी0सी0 एवं डी0सी0पी0 फायर एक्सटिंग्यूशरों का 03 वर्ष में तथा सी0ओ0टू0 फायर एक्सटिंग्यूशरों का 05 वर्ष में हाईड्रोलिक प्रेशर टैस्ट कराया जाना अनिवार्य है।

   उपरोक्त निरीक्षण का विवरण रजिस्टर में अंकित किया जाये तथा निरीक्षण को सस्था/प्रशिक्षित व्यक्ति से कराया जाये।
2. संस्थान में Non Sparking Tools की उपलब्धता सुनिश्चित की जाये।
3. सभी बाहर निकलने या बचाव के रास्ते प्रत्येक दशा में अवरोध मुक्त रखे जाये।
4. आपके संस्थान के सभी कर्मचारियों को उपलब्ध अग्निशमन यन्त्रों का तथा सुरक्षित निष्क्रमण (Evacuation) प्रक्रिया का ज्ञान होना आवश्यक होगा।
5. सभी अग्निशमन यन्त्रों को कार्यशील दशा में रखने की जिम्मेदारी प्रबन्धन की होगी। अग्निशमन यन्त्रों की स्थापना का अर्थ यह नहीं लगाया जाए कि अग्निकाण्ड की घटना नहीं हो सकती है, अतः प्रबन्धन को निर्धारित मानको के अनुसार अग्निनिरोधक उपाय सदैव करते रहना चाहिए।
6. भवन/संस्थान में विद्युत यन्त्रों की स्थापना, वेंटीलेशन, स्ट्रक्चर, स्टेबिलिटी, सैट बैक एरिया व निर्माण, Land Use Change में बदलाव आदि का सत्यापन सम्बन्धित अधिकारी से कराया जाए।
7. इस अनापत्ति प्रमाण पत्र का उपयोग अवैध निर्माण को नियमित करने के लिए नहीं किया जा सकता।
8. **संस्थान की अग्निशमन व्यवस्था के कार्यशील होने का स्व–घोषण प्रमाण पत्र/Audit Report प्रति छः माह में प्रस्तुत/अपलोड करना अनिवार्य है।**
9. **आकस्मिक निरीक्षण के दौरान उपरोक्त सुझावों में कमी पाये जाने पर सम्पूर्ण जिम्मेदारी स्वामी/प्रबन्धक की होगी।**

(वी0बी0 यादव)
मुख्य अग्निशमन अधिकारी
देहरादून/**हरिद्वार।**

प्रतिलिपिः अग्निशमन अधिकारी हरिद्वार को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।